

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAM LAL ANEJA FOODS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	RAM LAL ANEJA FOODS PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	05 TH MARCH, 2010
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Chandigarh
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U15400PB2010PTC033665
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Shop No. 32, New Grain Market, Jalalabad West, Punjab 152024
6.	Insolvency Commencement date in respect of corporate debtor	13 TH JANUARY, 2023 (Order uploaded on 14 th January, 2023)
7.	Estimated Date of closure of insolvency resolution process	12 TH JULY, 2023 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	IBBI/IPA-001/IP-P-02072/2020-2021/13213
9.	Address and Email of the Interim Resolution Professional as registered with the Board	B-29, LGF, Lajpat Nagar III, New Delhi, South, National Capital Territory of Delhi, 110024 Email: caakhilahuja@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	B-29, LGF, Lajpat Nagar III, New Delhi, South, National Capital Territory of Delhi ,110024 Email: cirp.rlafood@gmail.com
11.	Last Date of Submission of Claims	27 th JANUARY, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a) Web Link:- https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh, ordered the commencement of a Corporate Insolvency Resolution Process against **RAM LAL ANEJA FOODS PRIVATE LIMITED**.

The creditors of **RAM LAL ANEJA FOODS PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **27th January, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Mr. Akhil Ahuja
Interim Resolution Professional
For RAM LAL ANEJA FOODS PRIVATE LIMITED.

B-29, LGF, Lajpat Nagar III, New Delhi, South, National Capital Territory of Delhi 110024.

Email: cirp.rlafood@gmail.com, caakhilahuja@gmail.com

Place: New Delhi
Date: 14.01.2023